

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JAMMU BENCH, JAMMU**

**Hearing through video conferencing**

**Original Application No. 62/890/2020**

**Tuesday, this the 6<sup>th</sup> day of October, 2020**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Pradeep Kumar, Member (A)**

Abdul Qayoom Bhat, S/o. Gulam Hassan Bhat,  
R/o. Syed Ali Akbar Sahib, Fateh Kadal, Srinagar,  
Tehsil Khas, Srinagar, J&K.

..... **Applicant**

**(By Advocate : Mr. M.S. Latif)**

**V e r s u s**

1. Union of India, through Accountant General (A&E),  
Jammu & Kashmir, Civil Sectariate Road, Batamaloo, Srinagar.
2. Union Territory of Jammu & Kashmir, Through Commissioner  
Secretary Home Department, Civil Secretariat, Srinagar.
3. Commandant, 13<sup>th</sup> BN JKAP, Humhama,  
Budgam, Kashmir. .... **Respondents**

**(By Advocate : Mr. Raghu Mehta, Id. Sr. C.G.S.C.)**

**O R D E R (Oral)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J) -**

It is submitted at Bar by Mr. Raghu Mehta, Sr. C.G.S.C, learned counsel for the respondents that the conditions have been removed from the pension order of the applicant which has been accepted by the learned counsel for applicant.

2. In view of the submission of the learned counsels for the applicant and respondents, this Original Application is disposed of with a direction to the respondents to release the monthly pension of the applicant in accordance with rules and regulations.
3. O.A is disposed of as above. No costs.

**(PRADEEP KUMAR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

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